



The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত—কৰ্তৃ, স্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 184 দিশপুৰ, শনিবাৰ, 23 ডিচেম্বৰ, 1978, 2 পুহ, 1900 শক
No. 184 Dispur, Saturday, 23rd December, 1978, 2nd Pausa,
1900 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 22nd December 1978

No.LGL.154/77/11.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Assam Act XIX of 1978
(Received the assent of the Governor on 20th December,
1978)

THE ASSAM GRAMDAN (AMENDMENT) ACT, 1978

An

Act

to amend the Assam Gramdan Act, 1961.

Preamble.

Whereas it is expedient to amend the Assam Gramdan Act, 1961, hereinafter called the principal Act, in the manner hereinafter appearing: Assam Act 1 of 1962.

It is hereby enacted in the Twenty-ninth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Gramdan (Amendment) Act, 1978.

(2) It shall have like extent as the principal Act.

(3) It shall come into force on such date as may be specified by the State Government in a notification published in the official Gazette.

Insertion
of new
Section
27A.

2. In the principal Act, after Section 27, the following shall be inserted as new Section 27 A, namely:—

“Bhoodan Board to function as Gramdan Board”

“27 A (1) The State Government may, at any time, by a notification published in the official Gazette, declare that the Bhoodan Board established and functioning Assam Act XXIII of 1966.

under the Assam Bhoodan Act, 1965, shall also function with effect from such date as may be specified in the notification as a Gramdan Board for exercising the powers and discharging the functions hereinafter specified in sub-section (3) of this Section.

- (2) The State Government also may at any time, by a notification published in the official Gazette, declare that the Bhoodan Board functioning as a Gramdan Board under the preceding sub-section shall cease to function as such Gramdan Board with effect from such date as may be specified in the notification.
- (3) The powers and functions of the Gramdan Board functioning under sub-section (1) above shall be the following, namely:—
 - (i) to issue such directions and guidance to the Gram Sabhas in exercising powers and discharging functions under this Act,
 - (ii) to do such other acts as may be necessary and expedient for the purpose and furtherance of the objects of this Act.
- (4) Notwithstanding anything contained in this Act the Gram Sabhas shall, in exercising the powers and discharging the functions under this Act, give

due considerations to the directions and guidance issued from time to time by the Gramdan Board under this Act.

- (5) The State Government may, by rules framed under this Act, provide for matters relating to the exercise and discharge of powers and functions of the Gramdan Board under this Act.”.

U. TAHBILDAR,
Secretary to the Government of Assam,
Legislative Department.